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SLP(C)No. 13967 OF 2001
ITEM No.62

Court No.10

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.13967/2001

(From the judgement and order dated 30/05/2001 in CR 2976/2001
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

JOGINDER PAL

Petitioner (s)

VERSUS

NAVAL KISHORE BEHAL
(With prayer for interim relief)

Respondent (s)

Date : 15/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s)

Mr. S.B. Upadhyay, Adv.

For Respondent (s)

Mr. Jasbir Singh Malik, Adv.
Mr. S.K. Sabharwal, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Four weeks' time is allowed for filing counter
affidavit. Rejoinder, if any, within three weeks
thereafter.

.SP1

Sarita (Radha Rani Bhatia)@@
AA

Court Master@@

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